

2ITEM NO.13

REGISTRAR COURT. 2 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) No(s).

14506-14507/2014

BALRAM & ORS.

Petitioner(s)

VERSUS

RADHEY SHYAM (DEAD) BY LRS & ORS.

Respondent(s)

Date : 17/01/2017 These petitions were called on for hearing today.

For Petitioner(s) Mr.Mahesh Kumar Tiwari,Adv.

Mr. Praveen Chaturvedi,Adv.

For Respondent(s) Mr.Imran Alam,Adv.

Dr. Kailash Chand,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Four weeks time as last chance is given to the respondent No.1/1 to file the counter affidavit.

Ld.counsel for the petitioner has filed the requisites in SLP(C) No.14506/2014 in respect of respondent Nos.2-4 after the period prescribed for such filing. The delay has been satisfactorily explained by the Ld.counsel. Therefore, the same is condoned, and, accordingly, notice shall be issued to the respondents with utmost dispatch.

List the matter again on 23.02.2017.

(M V RAMESH)
Registrar

SB